

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 159 OF 2017 IN
DFR NO. 477 OF 2017**

Dated: 7th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Mangalore Minerals Pvt. Ltd. ...Applicant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Applicant(s) : Mr. Piyush Joshi
Ms. Preksha Dugar

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1
Mr. S.K. Pandey &
Mr. Chandrashekhar for R.2 to 4

ORDER

**IA NO. 159 OF 2017
(Appl. for condonation of delay)**

There is 11 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sumit Kishore appears on behalf of Respondent No.1 and Mr. S.K. Pandey appears on behalf of Respondent Nos. 2 to 4.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **28.04.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson